

ACT No. III OF 1942.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
2nd March, 1942.)

An Act further to amend the Indus Vessels Act, 1863.

WHEREAS it is expedient further to amend the
Indus Vessels Act, 1863, by repealing certain
sections thereof;

It is hereby enacted as follows:—

1. This Act may be called the Indus Vessels (Amend- Short title.
ment) Act, 1942.

2. In the long title of the Indus Vessels Act, 1863 Amendment of
(hereinafter referred to as the said Act), the words "and long title,
levy of pilotage-fees" shall be omitted. Bom. Act I of
1863.

3. In the preamble to the said Act, the words "and Amendment of
for the establishment of competent pilots, and for the preamble, Bom.
levying of fees in respect of the same" shall be Act I of 1863.
omitted.

4. Sections 7, 8, 9, 10, 11, 12 and 14 of the said Act Repeal.
are hereby repealed.

Price anna 1 or 1½d.

GIPD—S1—1304LD—25.4.42—3,000.